



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

O.A/350/987/2014

Date of order 20.11.2017

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

In the matter of....

Jagannath Nahak,

Son of Late Bihari Nahak, residing at

Central Government Quarters, Tollygunge,

C/o Debu Mukherjee, Block-E, P.O.

Regent Park, P.S. Jadavpur, Kolkata - 700040.

.....Applicant

Versus-

1. The Union of India,
Service through the Secretary, Geological
Survey of India, 27, J.L. Nehru Road,
Kolkata-700016.
2. The Director General,
Geological Survey of India, 27, J.L.
Nehru Road, Kolkata-700016.
3. The Controller of Accounts,
Central Accounts Office Department of
Mines, Geological Survey of India, 5 & 6,
Esplanade East, Kolkata - 700069
4. The Head of Office,
Geological Survey of India, 27, J.L. Nehru
Road, Kolkata- 700016
5. The Administrative Officer,
Grade-II for Head of Office, Central
Headquarter, Geological Survey of India
27, J.L. Nehru Road, Kolkata-700016
6. The Superintendent 15 B, Claim
Section, Geological Survey of India, 27
J.L. Nehru Road, Kolkata-700016.

-----Respondents

For the Applicant(s) : Ms. T. Das, counsel
 For the Respondent (s) : Mr. S.K Ghosh, counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Ld. counsel for both sides are present.

2. It seems that the applicant is not getting his full pension after his retirement on 31.05.2012. The respondents have failed to clarify the reason why the applicant is being allowed only Provisional Pension and not final pension. That apart there is a dispute in regard to the identity of his legal wife.

3. On 14.10.2015 this Tribunal directed payment of provisional pension on the ground that the applicant since 2012 did not submit his pension papers in proper form and despite reminders given to him he did not comply with the requirement for sanctioning pension such as producing photocopy of himself and his wife and furnishing his wife name.

4. In view of the facts emerging out of the pleadings and arguments that there is a dispute in regard to the identity of legal wife of the applicant, the DDG, PNA is directed to give a personal hearing to the applicant to enable him to clarify the doubts and submit the necessary papers and documents for finalisation of the pension.

5. If he duly complies with the direction, let appropriate orders be issued by 3 months and upon receiving documents, if nothing stands in the way, let the full pension be released with the arrears in accordance with law.

if any 2015
 ^

strictly as per law
 ^

#

6. Accordingly, the O.A stands disposed of. No costs.

(Jaya Das Gupta)
Member (A)

(Bidisha Banerjee)
Member (J)

SS

